

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO.IV, NEW DELHI.**

(IB)-201(PB)/2018

In the matter of:

Vinod Kumar ...Applicant
Vs.
Noesis Industries Ltd. ...Respondent

SECTION: Under Section 8 & 9 of (IBC).

Order delivered on 14.06.2018

CORAM

**DR. DEEPTI MUKESH
HON'BLE MEMBER(J)**

For Applicant

Mr. Vinod Kumar, Applicant in
person

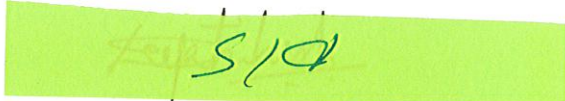
For Respondent

Mr. Irfan Firdous, Adv.

ORDER

Ld. Counsel for the corporate debtor submits that as per the instructions from the corporate debtor it shall be recorded that they do not wish to file reply neither they wish to file reply nor they are not in position to pay the payment to the applicant. Hence requests Court to pass appropriate order. Reserved for orders.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)**